

Pt 10/5/92

(3)

None for applicant-Mr
P M Pradhan for respondents
For want of time, adjourned
to 13/8/92 for order
an^{ny} 8/9/90

[Signature]
10/5

13th August 1992

None for the applicant.

Mr V. M. Bendre for Mr. Bodheem
counsel for the Respondents is
also present.

Since, there is train dislocation
due to heavy ~~lean~~ rain the
counsel for the applicant is
not appeared.

Fix can for hearing on 26.8.92
by which time the if the
reply has not filed, the
Respondents will forfeit their
chance to file reply.

[Signature]
(U SHA SAKHAR)
MA

Dated 26-8-92

(4)

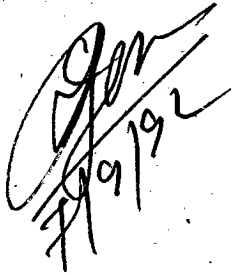
None for the applicant.
Mr. P.M. Pradhan for the
respondent.

Nobody has appeared
for the applicant since 6-4-92
and the case has been ~~adjudicated~~ ^{listed by}
3 times thereafter. There is
no prayer from the applicant
for adjournment even.

In the circumstances,
the application is dismissed
for lack of prosecution.

26/8/92
Order/Judgement despatched
to Applicant/Respondent(s)
on 2-9-92

U. Savare
(Ms. Usha Savare)
MCA)


7/9/92